## GOVERNMENT OF INDIA COMMUNICATIONS AND INFORMATION TECHNOLOGY LOK SABHA

UNSTARRED QUESTION NO:6563
ANSWERED ON:06.05.2015
DISCREPANCIES IN ALLOCATION OF SPECTRUM
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## Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the winners in India's biggest spectrum sale have claimed discrepancies in the provisional allotment letters provided by the Government;
- (b) if so, the details thereof; and
- (c) the reaction of the Government thereto?

## **Answer**

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

- (a) to (c) Winners in the recent spectrum sale have claimed following two discrepancies in the frequency allocated to them:-
- i) One successful bidder pointed out discrepancy in frequency spot allotment in 800 MHz in Service Area of Haryana, which was rectified.
- ii) Another operator claimed that in respect of 900 MHz band, the provisional frequency allocation in case of West Bengal in 900 MHz band does not conform to the rule as clarified in Notice Inviting Applications (NIA).

In respect of this, Department had stated the following, vide point No.9 of Amendment No.3 (dated 05-02-2015) to the Notice Inviting Applications (NIA):-

"In instances, where more than 1 contiguous blocks are available in 900 MHz band, the block farthest away from the 800 MHz band will be assigned first"

Since this Amendment was only with respect to order of allocation of contiguous blocks (i.e. 5 MHz) and not with respect to other than contiguous blocks, the allocation of blocks in the extant case (less than 5 MHz) is as per provisions of NIA (as amended from time to time).